

ITEM NO.21 Court 5 (Video Conferencing) SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 6029/2020

(Arising out of impugned final judgment and order dated 16-10-2020 in CRLOP(MD) No. 11484/2020 passed by the High Court Of Judicature At Madras At Madurai)

S. MOHAMED SHAHUL HAMEED Petitioner(s)

VERSUS

STATE REPRESENTED BY THE INSPECTOR OF POLICE Respondent(s)

(FOR ADMISSION and I.R. and IA No.122824/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.122823/2020-EXEMPTION FROM FILING O.T. and IA No.122826/2020-EXEMPTION FROM FILING AFFIDAVIT)

Date : 11-12-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Velan, Adv.
Ms. Navpreet Kaur, Adv.
Mr. S.M.A. Jinnah, Adv.
Mr. A. Lakshminarayanan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned counsel for the petitioner.

We may not agree with the broad sweep of the observations in para 27 of the relied upon judgment in the impugned order, i.e, *Bala @ Balasubramani vs. State* in CrI.OP No. 13334 of 2020 and connected matters, decided on 03.09.2020 as in consideration of

anticipatory bail the role assigned to a person would have to be considered. However, looking to the FIR and the nature of the allegations against the petitioner, we are of the view that the petitioner must surrender and apply for regular bail which should be considered as expeditiously as possible.

The petitioner is granted two weeks' time to surrender before the competent Court.

The special leave petition is dismissed with the aforesaid observations.

Pending applications stand disposed of.

(CHARANJEET KAUR)
ASTT. REGISTRAR-cum-PS

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR